

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 46

CA 102/2021 IA 25/2023 CA 1192/2020 CA 328/2021 IA 40/2023 MA 3002/2019 CA 93/2021 CA 338/2021 IA 31/2023 in CP/3638(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM

SH. H.V. SUBBA RAO

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **23.03.2023**

NAME OF THE PARTIES: - **Union of India V/s Infrastructure Leasing & Financial Services Ltd**

Appearance (via video-conference):

For the Applicant – IA 31	:	Mr. Janak Dwarkadas, Sr. Advocate
For the Applicant – CA 102	:	Adv. Lalit Munshi a/w Adv. Fatima Fernandes i/b. Samvad Partners
For the Applicant – IA 40	:	Sanjana Pandey a/w Vanitaa Bhatade i/b Menon & Mankava
For the Applicant – MA 3002	:	Kavita Brid-Chavan a/w Unnati Vijay and Honey Chandnani i/b Rajani Associates
For the Respondent- IA 31	:	Mr. Ashish Kamat, Sr. Advocate
For the Applicant – CA 93	:	Pooja Thorat a/w Shalabh Saxena, Raj Raut
For the Union of India	:	Ms. Vasudha Vijaysheel
For the Applicant – CA 1192	:	Mr. Ashish Kamat Sr. Adv. a/w Ms. Drishti Das, Ms. Roma Bhojani and Mr. Aniruddh Gambhir
For the Respondent – CA 328	:	Mr. Ashish Kamat Sr. Adv. a/w Ms. Drishti Das, Ms. Roma Bhojani and Mr. Aniruddh Gambhir i/b Cyril Amarchand Mangaldas

For R1 & R2 – IA 31 : Mr. Ashish Kamat Sr. Adv. a/w Ms. Drishti Das, Ms. Roma Bhojani and Mr. Aniruddh Gambhir i/b Cyril Amarchand Mangaldas

For IL& FS – IA 40 : Ms. Drishti Das, Ms. Roma Bhojani and Mr. Aniruddh Gambhir i/b Cyril Amarchand Mangaldas

For IL&FS – IA 25 & CA 102 : Ms. Drishti Das, Ms. Roma Bhojani and Mr. Aniruddh Gambhir i/b Cyril Amarchand Mangaldas

For Union of India : Gaurav Jaiswal, Company Prosecutor o/o RD (West) h/f Adv. Aditya Sikka

For GT – CA 338 & IA 31 : Adv. Deep Roy, Adv. Dhaval Savla and Adv. Disha Mohanty

For Additional R1 – MA 3002 : Adv. Ms. Sonali Aggarwal i/b. M/s. Dhruve Liladhar & Co

Section 241-242 of the Companies Act, 2013 & Rule 11 of NCLT Rules, 2016

ORDER

IA 31/2023

Ld. Sr. Advocates for the Parties are present. List this matter on Board on 13.04.2023, for further consideration and hearing. Respondents are at liberty to file and place on record, Affidavit in Replies, well before the adjourned date by duly serving copies to the other side, well in advance. Thereafter, Affidavit in

Rejoinder, if any, be filed and placed on record well before the adjourned date, by duly serving a copy to other sides, well in advance.

CA 1192/2020 CA 328/2021

List these Company Applications on Board on 27.03.2023, for further consideration and hearing.

CA 102/2021 IA 25/2023 IA 40/2023 MA 3002/2019 CA 93/2021 CA 338/2021

List these Company Applications on Board on 07.06.2023, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

H.V. SUBBA RAO
MEMBER (JUDICIAL)